

MR. CHAIRMAN: Apprehension?

SHRI S. N. MAZUMDAR:their discontent.

COMMERCIAL HIGH EXPLOSIVES

*303. MOULANA M. FARUQI: Will the Minister for COMMERCE AND INDUSTRY be pleased to state the quantity and value of commercial high explosives imported into India in 1953?

THE MINISTER FOR COMMERCE (SHRI D. P. KARMARKAR): A statement is laid on the Table of the Council [See Appendix VII, Annexure No 149.]

I may add that the total in value has been Rs. 1,34,68,000 in 1953.

مولانا ایم - فاروقی : کیا باہر سے

امپورٹ کرنے کے علاوہ گورنمنٹ نے کوئی انتظام ایسا بھی کیا ہے کہ خود ہندوستان میں اسکے بنانے کا انتظام ہو سکے ؟

†[MOULANA M. FARUQI: Have Government made any arrangement for the manufacture of these explosives in India in addition to those which are being imported from outside?

SHRI D. P. KARMARKAR: There has been a certain scheme prepared by the I.C.I. which provides for the manufacture of blasting explosives.

DR. P. C. MITRA: What are the explosives that are being imported?

SHRI D. P. KARMARKAR: Commercial explosives?

DR. P. C. MITRA: Yes.

SHRI D. P. KARMARKAR: The commercial explosives are, as the hon. Member will see from the state-

ment—blasting fuse, blasting gelatine, dynamite and others.

SHRI M. VALIULLA: Have Government considered the possibility of manufacturing these explosives in the ordnance factories?

SHRI D. P. KARMARKAR: No, we cannot get these commercial explosives made in our ordnance factories.

مولانا ایم - فاروقی : کیا گورنمنٹ

نے امپیریل کیمیکل انڈسٹریز سے کوئی معاہدہ اس سلسلہ میں کیا ہے ؟

†[MOULANA M. FARUQI: Have Government made any agreement with the Imperial Chemical Industries in this connection?]

श्री डी. पी. कर्मकर : जी हा ।

†[SHRI D. P. KARMARKAR: Yes, Sir.]

مولانا ایم - فاروقی : معاہدہ کی

کیا ٹرمس ہیں ؟

†[MOULANA M. FARUQI: What are the terms of the agreement?]

SHRI D. P. KARMARKAR: Under the terms of the contract; the total capital, the permissible capital eventually will be Rs. 4 crores; immediately it will be Rs. 2 crores and the Government's contribution will be Rs. 40 lakhs and the Government will have one of their Directors on the Directorate.

مولانا ایم - فاروقی : اس معاہدہ

کے بعد سے اب تک اس سلسلہ میں کیا دیولپمنٹ ہوا ہے ؟

†[MOULANA M. FARUQI: What developments have taken place in this connection since this agreement was made?]

SHRI D. P. KARMARKAR: The erection is being taken up and production will start in about three years.

RESIGNATION OF SHRI ANNADA PRASAD CHOUDHURI

*304. SHRI B. C. GHOSE: Will the Minister for INFORMATION AND BROADCASTING be pleased to state:

(a) whether Shri Annada Prasad Choudhuri has resigned his membership of the Bengal Advisory Panel of Film Censors; and

(b) if so,

(i) what are the reasons for his resignation; and

(ii) whether the resignation has been accepted?

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR INFORMATION AND BROADCASTING (SHRI G. RAJAGOPALAN): (a) Shri A. P. Choudhuri has submitted his letter of resignation of his membership of the Advisory Panel to the Chairman of the Board.

(b) (i). It is understood that his resignation is based on the ground that the present rules and directives are ineffective in checking the evil effect of films and that he would like to be free to lead an agitation against it.

(ii) It is understood that the Chairman has not yet formally accepted the resignation.

SHRI B. C. GHOSE: May I know as to why the resignation was not accepted and whether there has been any correspondence between the Chairman and the member concerned?

SHRI G. RAJAGOPALAN: There has been some correspondence and the member concerned has been asked to reconsider.

SHRI B. C. GHOSE: May I know, Sir, if the Government is aware that there is a bulk of opinion in this country which feels that some of the American films which are exhibited here should not be shown in the interest of public morals?

SHRI G. RAJAGOPALAN: It is not a question of American films alone but there is a bulk of opinion in the country that certain restrictions should be placed on most films. We are, however, bound by the Constitution and within the framework of the Constitution we frame certain directives and the Board has to examine the films within those directives.

SHRI B. C. GHOSE: Is the Government aware that the Chairman of the Film Censor Board has stated that films would be accepted only if they did not offend public feelings or debase morals? So I presume, there are powers to prevent films from being shown if they offend public feelings or debase morals. Do I then understand that the films that are being shown do not, in the opinion of the Government debase public morals at all?

SHRI G. RAJAGOPALAN: Sir, as I said earlier, we frame certain directives and in the directives we lay the general principles as to how a film should be examined if it portrays the habits and customs of the country on which the stories are based. The examining committee takes all these things into account and certifies the film. If there are objections, it comes to the Government; otherwise it is the responsibility of the examining committee.

DR. B. V. KESKAR: Before there is a debate on the question as to what passed between the member who is on the panel.....

MR. CHAIRMAN: That is not a debate; the debate is about a difference of opinion about public morals.

SHRI B. C. GHOSE: Not that, Sir. My question arises from what the Parliamentary Secretary stated viz.,